

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :
Petition No : CP/35/2017
Name of Petitioner : Radhakrishnan Sathurappan
& Vs
Name of Respondent : Ezon Energy Solution Pvt Ltd
Section : 241-242 of CA, 2013

ORDER

Present: Mr. Gokulakrishnan, Ld. Counsel for Petitioner.
R1 is the company.
Ms. N.P.Nagalakshmi, Ld. Counsel for R2, R4 and R5.

R3 & R6 are ex-parte.

Reply already filed by R2, R4 and R5.

Reply to objection for reassessment / auditing report of R2 and R5 filed vide
SR. No. 2924 dated 13.06.2024.

Ld. Counsel for the Petitioner seeks sometime to file written synopsis.

Written synopsis be also filed by the Respondents within three weeks.

List the Petition for final hearing on **18.09.2024**.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)